

Application no. 1220/20
FIR No. 452/17
PS Kanjhawala
U/s 302/307/201/34 of IPC and 25/27/54/59 of Arms Act

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Counsel for the complainant to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp and have also received printouts of the same from Filing Branch. All the stake holders of present application have joined the video conference.

The present application has been filed on behalf of complainant namely Mr. Himanshu Dabas @ Bantu for compliance of order dated 5.7.2018 and 29.11.2018 and/or seeking provide security.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC.
Sh.Sumeet Singh Shokeen, Ld. Counsel for complainant through VC.

The present application has been moved by complainant for compliance of orders dated 5.7.2018 and 29.11.2018 in respect of security provided to the complainant/applicant.

Reply has been received from IO. Same has been perused.

Ld. APP for State has contended that FIR has been registered against the applicant/complainant after passing of the above said orders. He has further contended that the complainant is also not complying with the orders referred above and is not cooperating with the police.

Ld. Counsel for complainant has shown apprehension to the security of the applicant/complainant stating that one accused has been released on bail in the present matter vide order dated 12.05.2020.

Heard. Record perused. Main file is not before this Court. This Court is hearing only urgent matters during lockdown period and it would be appropriate if present matter is taken up before Ld. Concerned Court after the lockdown. However, without going into the merits of the case, as an interim measure, concerned SHO is directed to provide adequate security to the applicant/complainant Himanshu Dabas @ Bantu till further orders so that no harm or threat is caused to him from accused persons or their associates, if any.

Put up for consideration on application before Ld. Concerned Court on **02.07.2020**.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular. One copy be sent to concerned SHO for compliance.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1219/20
FIR No. 351/19
PS Prem Nagar
State vs. Rakesh
U/s 304/34 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail moved on behalf of accused Rakesh.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC.
Sh. Narender Kumar, Ld. Counsel for applicant/accused through VC.

It is stated by Ld. Counsel for accused that due to mistake, FIR number has been wrongly mentioned in the application as '391/19' instead of '351/19'.

Reply has been received from IO. Same has been perused.
Arguments on bail application heard.

It is stated by Ld. Counsel for accused that wife of the accused is not well and she has pain in her chest. He has also referred about medical documents attached with the application. He has prayed that the accused may be released on interim bail.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature. He has further

contended that the accused may threaten the witnesses in case he is released on bail. He has further stated that the medical documents attached with the bail application does not show any ground of urgency for grant of interim bail.

Heard. Record perused.

This Court has gone through the medical documents filed with the present bail application and the same do not specify any medical ground of urgency. So, no ground is made out to grant interim bail to the accused. Keeping in view all the facts & circumstances and gravity of the offences, this Court is not inclined to grant interim bail to the accused at this stage. Accordingly, present bail application of accused stands dismissed.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1217/20
FIR No. 79/19
PS Subhash Place
State vs. Krishan Chand Bansal
U/s 420/120-B/506 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Krishan Chand Bansal.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC.
Sh. J.P. Singh, Ld. Counsel for applicant/accused through VC.

It is stated by Ld. APP for State that the present FIR has been transferred in view of order of Hon'ble High Court of Delhi on the application of co-accused Anil Gupta from the court of Ld. CMM, North-West to Ld. CMM, South District, Saket Courts and supplementary charge sheet has been filed against the accused Krishan Chjand Bansal and his associates before Ld. Duty MM, South District, Saket Courts, which is pending trial before Ld. CMM, South District. Reply has also been received from IO with respect to the same.

In view of same, it is stated by Ld. Counsel for accused that he was not aware about the transfer of the present matter to he court of Ld. CMM, South District. He has further stated that in view of aforesaid

development, he intends to withdraw the present bail application.

Heard. In view of submissions of Ld. Counsel for accused, the present bail application of accused stands disposed off as withdrawn.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1214/20
FIR No. 144/16
PS North Rohini
State vs. Rajesh @ Dildil
U/s 186/353/307/34 of IPC and 25/27 of Arms Act

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for bail u/s 439 of Cr.P.C. moved on behalf of accused Rajesh @ Dildil.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Himanshu Saxena, Ld. Counsel for applicant/accused through VC

Reply has been received from IO. Same has been perused.

It is stated by Ld. Counsel for accused that the accused is in custody for many years and he has been falsely implicated in the present matter. He has further contended that no custodial interrogation of the accused is required. He has further contended that mother of the accused is not well. He has further contended that the accused may be released on bail in view of recent criteria passed by Hon'ble High Power Committee.

Ld. APP for State has opposed the bail application stating that the present case does not fall under the criteria passed by Hon'ble High Power Committee as the accused is wanted in 156 matters including robbery, snatching, Arms Act and attempt to murder etc.

Heard. Record perused.

The accused is involved in a number of matters including attempt to murder. The present matter does not fall within the criteria passed by Hon'ble High Power Committee. No medical document is attached with the present application. The allegations against the accused are serious in nature. Keeping in view all the facts and circumstances and gravity of offences, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused is dismissed.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1208/20
FIR No. 570/20
PS Sultan Puri
State vs. Yogesh @ Paddi
U/s 3 Epidemic Disease Act and 51 of Disaster Management Act

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of bail/interim bail u/s 439 of Cr.P.C. moved on behalf of accused Yogesh @ Paddi.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Prince Gupta, Ld. Counsel for applicant/accused through VC.

Reply has been received from IO. Same has been perused.
Arguments on bail application heard.

It is stated by Ld. Counsel for accused that the accused is in JC since 01.05.2020 and he has been falsely implicated in the present matter. He has further stated that cross FIR is registered against the other party. He has further stated that father of the accused needs medical treatment as he fell down from stairs. He has further stated that medical documents are attached with the application.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature. He has further stated that the investigation is at its initial stage.

Perusal of the medical documents would show in which father of the accused is advised bed rest for 03 weeks w.e.f. 15.05.2020. As per report filed by IO, there are two other brothers in the family of the accused. The investigation is at its initial stage. There is no document to show that any immediate surgery is required to father of the accused. Keeping in view all the facts and circumstances and gravity of the offences, this Court is not inclined to grant bail/interim bail to the accused. Hence, present application of the accused stands dismissed.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1213/20
FIR No. 179/19
PS Subhash Place
Srikant @ Appu vs. State
U/s 392/397/34 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for interim bail u/s 439 of Cr.P.C. moved on behalf of accused Srikant @ Appu.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Jayant Tiwari, Ld. Counsel for applicant/accused through VC.

It is stated by Ld. Counsel for accused that medical condition of the accused is not well and no proper treatment is being given to the accused.

Heard. In the present facts and at request, detailed medical status of the accused be called from concerned Jail Superintendent. Notice be issued accordingly through WhatsApp/e-mail.

Report may be filed by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State.

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Put up for consideration on application on **30.05.2020**.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1211/20
FIR No. 178/19
PS Subhash Place
Srikant @ Appu vs. State
U/s 392/397/34 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Srikant @ Appu.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Jayant Tiwari, Ld. Counsel for applicant/accused through VC.

It is stated by Ld. Counsel for accused that medical condition of the accused is not well and no proper treatment is being given to the accused.

Heard. In the present facts and at request, detailed medical status of the accused be called from concerned Jail Superintendent. Notice be issued accordingly through WhatsApp/e-mail.

Report may be filed by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State.

Put up for consideration on application on **30.05.2020**.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1212/20
FIR No. 432/19
PS Prem Nagar
State vs. Sudhir
U/s 302/34 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail moved on behalf of accused Sudhir.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Sanjeev Tomar, Ld. Counsel for applicant/accused through VC.

Reply has been received from IO. Same has been perused.
Arguments on the bail application heard.

It is stated by Ld. Counsel for accused that mother of accused is seriously ill and there is no one in the family of the accused to look after his mother. He has further stated that the accused may be granted interim bail to look after his mother.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature. He has further stated that no medical document has been attached with the application.

Heard. Record perused.

No medical document has been filed in support of the present application. The allegations against the accused are serious in nature. Keeping in view all the facts and circumstances and gravity of offences, this Court is not inclined to grant interim bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1216/20
FIR No. 537/19
PS Sultan Puri
State vs. Karan Parcha
U/s 392/394/411/34 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail moved on behalf of accused Karan Parcha.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Sanjeev Tomar Ld. Counsel for applicant/accused through VC.

Reply has been received from IO. Same has been perused.
Arguments on bail application heard.

It is stated by Ld. Counsel for accused that the accused is in custody in the present matter since 11.03.2020 and he has been falsely implicated in the present matter. He has further stated that the accused is suffering from fever and there is apprehension of spread of Covid-19 in the jail and the accused may be released on interim bail.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature. He has further stated that Section 394 of IPC is maximum punishable upto life

imprisonment. He has further stated that interim bail application of accused has already been dismissed by Ld. MM.

Heard. Record perused.

As per the reply filed by the IO, accused was arrested after he was declared PO as he did not join the investigation. The allegations against the accused are serious in nature. As per report filed by the IO, accused is previously involved in a number of matters of similar and heinous nature. No medical document showing any urgency has been attached with the present application. No ground is made out at this stage for granting interim bail to the accused. Keeping in view all the above said facts and circumstances and gravity of offence, this Court is not inclined to grant interim bail to the accused at this state. Hence, present bail application of accused stands dismissed.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

**Bail application no. 1218/20
FIR No. 458/16
PS North Rohini
Harved vs. State
U/s 420/467/468/471/120-B/34 of IPC**

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Harved.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh.Rahul Lather, Ld. Counsel for applicant/accused through VC.

It is stated by Ld. Counsel for accused that he intends to file copy of order of Hon'ble High Court of Delhi by which co-accused has been granted bail.

Heard. Ld. Counsel for applicant/accused is at liberty to file the same through official e-mail as per rules.

At request, put up for consideration on **28.05.2020**.

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Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1210/20
FIR No. 519/19
PS Prem Nagar
State vs. Tarun
U/s 302/201/34 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Tarun.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Smt. Shweta Sand Ld. Counsel for applicant/accused through VC.

It is stated by Ld. Counsel for accused that she would like to file fresh interim bail application after filing appropriate medical documents with the same. Request has been made to permit her to withdraw the present bail application in view of her submissions.

Heard. In view of submissions of Ld. Counsel for accused, the present application stands dismissed as withdrawn. However, the applicant/ accused is at liberty to move appropriate application as per law.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)
Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1107/20
FIR No. 1179/20
PS Sultan Puri
State vs. Sunny @ Sonu
U/s 307/34 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Sunny @ Sonu.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Satyam Sisodia, Ld. Counsel for applicant/accused through VC.

Previous order sheet dated 22.05.2020 has been perused.

No status report in respect of health of the accused and treatment has been received from Jail Superintendent on the official email as well as physically.

In the present facts, issue fresh notice to concerned Jail Superintendent for filing report in terms of the previous order, through WhatsApp/email.

Report may be filed by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State.

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Put up for consideration on bail on **30.05.2020**.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1110/20
FIR No. 300/17
PS Subhas Place
State vs. Shahnawaz
U/s 302 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Shahnawaz

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Sanjay Mandawat, Ld. Counsel for applicant/accused through VC.

Previous order sheet dated 22.05.2020 has been perused.

Report has been received from Jail Superintendent that the conduct of the accused was found unsatisfactory.

At this stage, it is stated by Ld. Counsel for accused that he wants to withdraw the present bail application.

Heard. In view of submissions of Ld. Counsel for accused, the present bail application is dismissed as withdrawn.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)
Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1079/20
FIR No. 46/19
PS South Rohini
State vs. Gaurav Dahiya
U/s 302/34 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Gaurav Dahiya.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Ashok Drall, Ld. Counsel for applicant/accused through VC.

Previous order sheets dated 21.05.2020 and 22.05.2020 have been perused.

Report dated 22.05.2020 has been received from the Jail Superintendent.

It is stated by Ld. Counsel for accused that he has not received the copy of the report and he may be provided with the copy of the same.

The Bail Section is directed to send copy of the report to Ld. Counsel for accused on his email within 03 days from today.

At request, Ld. Counsel for accused, put up for arguments on **02.06.2020.**

In the meantime, let fresh report be also called from the Jail Superintendent. Notice be issued accordingly through WhatsApp/email.

Report may be filed by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1209/20
FIR No. 563/18
PS Keshav Puram
Sumit @ Tinka vs. State
U/s 392/397/34 of IPC

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for extension of interim bail granted vide order dated 06.05.2020, moved on behalf of accused Sumit @ Tinka.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. Neeraj Kumar Jha, Ld. Counsel for applicant/accused through VC.

Arguments on the application heard.

It is stated by Ld. Counsel for accused that the accused was granted interim bail for two weeks vide order dated 06.05.2020. He has further stated that the bail order may kindly be extended as accused appears to have shown some symptoms of Covid-19.

At this stage, Ld. APP for State has apprised that vide order dated 15.05.2020 passed in W.P.(C) 3037/2020 titled "Court on its own motion vs. State & Ors." by Hon'ble High Court of Delhi, interim bails which were granted to the accused persons during the Lockdown period have been extended till 15.06.2020.

At this stage, it is stated by Ld. Counsel for accused that as the extension of interim bail has been extended by Hon'ble High Court of Delhi, he intends to withdraw the present bail application.

Heard. In view of submissions of Ld. Counsel for accused, the present application of accused stands disposed off as withdrawn.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

**Bail application no. 1215/20
FIR No. 432/19
PS Prem Nagar
State vs. Mukesh
U/s 302/34 of IPC**

27.05.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Mukesh

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh. S.K. Sengar, Ld. Counsel for applicant/accused through VC.

Reply has been received from IO. Same has been perused.
Arguments on the bail application heard.

It is stated by Ld. Counsel for accused that father of accused is suffering from high fever, cough, vomiting and abdominal pain and he was admitted in hospital on 24.05.2020. He has further stated that the accused may be granted interim bail to look after his father.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature. He has further stated that no medical document has been attached with the application.

Heard. Record perused.

No medical document has been filed in support of the present application. The allegations against the accused are serious in nature. Keeping in view all the facts and circumstances and gravity of offences, this Court is not inclined to grant interim bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1223/20
FIR No. 467/14
PS Keshav Puram
U/s 302/34 of IPC
State vs. Vikas Khari

27.05.2020

Application for interim bail claiming criteria directed by Hon'ble High Power Committee due to spread of Covid-19 in respect of UTP has been received from Jail Superintendent through Ld. LAC Virender Sangwan.

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor to contain the spread of COVID-19.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh.Virender Sangwan, Ld. LAC for applicant/accused in person.

I have perused the application alongwith custody warrant and conduct certificate.

Issue notice to the concerned IO/SHO for filing previous involvement report of the accused returnable on next date of hearing. Notice be issued through WhatsApp/email and IO/SHO is at liberty to file their report by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for consideration on application on **03.06.2020**.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)
Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1221/20
FIR No. 21/2017
PS South Rohini
U/s 302/34 of IPC
State vs. Raju Chauhan

27.05.2020

Application for interim bail claiming criteria directed by Hon'ble High Power Committee due to spread of Covid-19 in respect of UTP has been received from Jail Superintendent through Ld. LAC Virender Sangwan.

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor to contain the spread of COVID-19.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh.Virender Sangwan, Ld. LAC for applicant/accused in person.

I have perused the application alongwith custody warrant and conduct certificate.

Issue notice to the concerned IO/SHO for filing previous involvement report of the accused returnable on next date of hearing. Notice be issued through WhatsApp/email and IO/SHO is at liberty to file their report by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for consideration on application on **03.06.2020**.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)
Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1224/20
FIR No. 723/16
PS Keshav Puram
U/s 302/34 of IPC
State vs. Ganesh

27.05.2020

Application for interim bail claiming criteria directed by Hon'ble High Power Committee due to spread of Covid-19 in respect of UTP has been received from Jail Superintendent through Ld. LAC Virender Sangwan.

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor to contain the spread of COVID-19.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh.Virender Sangwan, Ld. LAC for applicant/accused in person.

I have perused the application alongwith custody warrant and conduct certificate.

Issue notice to the concerned IO/SHO for filing previous involvement report of the accused returnable on next date of hearing. Notice be issued through WhatsApp/email and IO/SHO is at liberty to file their report by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Put up for consideration on application on **03.06.2020**.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)
Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020

Bail application no. 1222/20
FIR No. 472/11
PS Vijay Vihar
U/s 302 of IPC
State vs. Ram Kumar

27.05.2020

Application for interim bail claiming criteria directed by Hon'ble High Power Committee due to spread of Covid-19 in respect of UTP has been received from Jail Superintendent through Ld. LAC Virender Sangwan.

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from Court Room No.106 of Rohini Court Complex with the consent of Ld. Addl. Public Prosecutor to contain the spread of COVID-19.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State through VC
Sh.Virender Sangwan, Ld. LAC for applicant/accused in person.

I have perused the application alongwith custody warrant and conduct certificate. Perusal of custody warrant would show that the same was issued by Ld. MM, South Distt., Saket Courts. Clerification be sought from the IO in this regard.

Also issue notice to the concerned IO/SHO for filing previous involvement report of the accused returnable on next date of hearing. Notice be issued through WhatsApp/email and IO/SHO is at liberty to file their report by way of WhatsApp on contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State. There is no need of the IO/SHO to appear in person unless he is specifically called for.

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Put up for consideration on application on **03.06.2020**.

Incharge, Computer Branch of North-West District is directed to upload digitally signed copy of this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/27.05.2020